

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Appeal No. C/601/2009 -[DB]

(Arising out of Order-in-Original No. 05/LDH/09 dated 19.06.2009 passed by the Commissioner of C.E., Ludhiana)

Sh Vinod Garg

(65/66-A, Agar Nagar, Ludhiana, Punjab)

.....Appellant

VERSUS

Commissioner of C.E., Ludhiana

(ICD GRFL, G.T. Road, Sahnewal, Ludhiana, Punjab)

.....Respondent

APPEARANCE:

None for the Appellant

Mr. M.S. Dhindsa, Authorised Representative for the Respondent

CORAM: HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR. BIJAY KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 60574/2019

DATE OF HEARING: 21.05.2019

DATE OF DECISION: 21.05.2019

PER ASHOK JINDAL:

None appeared on behalf of the appellant nor any request for adjournment has been received from the appellant despite the notice. On perusal of the records, we find that the appeal has been listed earlier also and all the occasions, none appeared on behalf of the appellant. Therefore, it is concluded that the appellant is not interested in pursuing their appeal. Accordingly, we dismiss the appeal for non-prosecution with the liberty to the appellant to file the application for restoration of their appeal, if so desired, by showing sufficient reasons within one month of receipt of this order.

(Dictated and pronounced in the open court)

**(ASHOK JINDAL)
MEMEBR (JUDICIAL)**

**(BIJAY KUMAR)
MEMBER (TECHNICAL)**